

GOVERNMENT OF INDIA
MINISTRY OF DEFENCE
DEPARTMENT OF DEFENCE
LOK SABHA

UNSTARRED QUESTION NO.2646
TO BE ANSWERED ON THE 17TH MARCH, 2017
TERRORIST ATTACKS ON ARMED FORCES

2646. SHRI CHANDRA PRAKASH JOSHI:
PROF. SAUGATA ROY:
DR. SWAMI SAKSHIJI MAHARAJ:
SHRI CHANDU LAL SAHU:

Will the Minister of DEFENCE j{k k ea=h
be pleased to state:

- whether terrorist attacks on armed forces have increased in the country;
- if so, the details thereof along with the total number of soldiers lost their lives on borders and in various terrorist activities in the country including Jammu and Kashmir during the last three years and the current year;
- whether the Government has provided enough compensation to victims of terrorist attacks; and
- if so, the details thereof along with the steps taken for providing compassionate appointment to families of martyred / soldiers?

A N S W E R

MINISTER OF STATE
IN THE MINISTRY OF DEFENCE

(DR. SUBHASH BHAMRE)

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(डा. सुभाष भामरे)

(a) **Details of terrorist attacks on Army during the last three years and current years are as under:-**

Year	No. of Attacks
2014	10
2015	11
2016	15
2017 (till 15 th March)	03

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(b) Details of total number of soldiers who lost their lives on borders and in various terrorist activities in the country including Jammu and Kashmir during the last three years and the current year, are as follows:-

Year	No. of Soldiers died
2014	38
2015	67
2016	68
2017	13

(c) & (d): The next of kin of martyred soldiers are given compensation as per extant provision in this regard. Details of such compensation is annexed.

As per existing policy the dependent family members of Government servants, both civilian as well as Armed Forces personnel who expire during service including those who are killed in action and those who retire / boarded out on medical grounds are eligible for consideration for compassionate appointment against 5% of direct recruitment quota vacancies in Group 'C' posts. There is no separate quota for next of kin of martyred armed forces personnel.

ANNEXURE REFERRED IN THE REPLY GIVEN IN PARTS (c) & (d) OF LOK SABHA UNSTARRED QUESTION NO. 2646 FOR ANSWER ON 17.3.2017

DETAILS OF MONETARY BENEFITS ENTITLED TO THE NOK OF BATTLE CASUALTY (FATAL):

(1) The following monetary benefits / compensation to the NoK being paid as per Government order are given below:-

- (a) Liberalised Family Pension as applicable to Battle Casualty which is equal to emoluments last drawn by the deceased individual.
- (b) Death-cum-Retirement Gratuity which is based on length of service rendered and emoluments last drawn by the deceased individual.
- (c) **Army Group Insurance Fund:-**

	Upto 30 th September 2016	w.e.f. 1 st October 2016
Officers	Rs. 60 Lakhs	Rs. 75 Lakhs
JCOs / OR	Rs. 30 Lakh	Rs. 37.5 Lakhs

- (d) Army Group Insurance Maturity which is based on the contribution made by the deceased Army personnel.
- (e) **Army Wives Welfare Association Fund:-**
 - (i) Officers - Rs. 10,000/-.
 - (ii) JCOs / OR - Rs. 15,000/-.
- (f) **Army Officers' Benevolent Fund:-**
 - (i) Officers - Rs. 50,000/-.
 - (ii) JCOs / OR - Not applicable.
- (g) Army Central Welfare Fund - Rs. 50,000/-.

(2) **Ex-gratia lump sum compensation from Central Government:-**

- (a) Death in the course of performance of duties attributable to acts of violence by terrorists, anti-social elements etc. - Rs. 25 Lakhs.
- (b) Death occurring in border skirmishes and action against militant, terrorists, extremists, sea pirates. - Rs. 35 Lakhs.

(3) **Other benefits:-**

- (i) Education Concession Card.
- (ii) Air Travel Concession Card.
- (iii) Telephone Concession.
